

ITEM NO.103

COURT NO.2

SECTION II-A

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petitions for Special Leave to Appeal (Crl.) Nos. 5110-5120/2013

(Arising out of impugned final judgment and order dated 01-03-2013 in DR No. 10/2010, CRLA No. 1028/2010, CRLA No. 1144/2010, CRLA No. 1058/2010, CRLA No. 1061/2010, CRLA No. 1068/2010, CRLA No. 1072/2010, CRLA No. 1092/2010, CRLA No. 1094/2010, CRLA No. 1120/2010, CRLA No. 1135/2010 passed by the High Court of Judicature At Patna)

THE STATE OF BIHAR

Petitioner(s)

VERSUS

CHANDRA BHUSHAN SINGH AND ORS. ETC.

Respondent(s)

([TO GO BEFORE THREE HON'BLE JUDGES][DEATH CASE])

WITH

SLP(Crl) No. 6783-6793/2013 (II-A)

Date : 12-04-2023 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL
HON'BLE MR. JUSTICE AHSANUDDIN AMANULLAH
HON'BLE MR. JUSTICE ARAVIND KUMAR

For Petitioner(s) Mr. Colin Gonsalves, Sr. Adv.
Mr. Satya Mitra, AOR
Ms. Kawalpreet Kaur, Adv.

For Petitioner(s)/ Respondent(s) Mr. Abhinav Mukerji, AOR
Mr. Bihu Sharma, Adv.
Ms. Pratishtha Vij, Adv.
Mr. Akshay Shrivastava, Adv.

For Respondent(s) Mr. Chandra Prakash, AOR
Mr. Shantanu Sagar, AOR

UPON hearing the counsel the Court made the following
O R D E R

It is stated that learned counsel for the

respondent(s) is indisposed.

List on the Regular Board on 23.08.2023.

[CHARANJEET KAUR]
ASTT. REGISTRAR-cum-PS

[POONAM VAID]
COURT MASTER (NSH)